

(1880) 05 CAL CK 0020

Calcutta High Court

Case No: None

The Empress

APPELLANT

Vs

Butokristo Dass and
Another

RESPONDENT

Date of Decision: May 3, 1880

Acts Referred:

- Presidency Magistrates (Court- Fees) Act, 1877 - Section 129

Citation: (1881) ILR (Cal) 59

Hon'ble Judges: Prinsep, J; Morris, J

Bench: Division Bench

Judgement

Morris, J.

In our opinion, u/s 129 of the Presidency Magistrates" Act, with the exception of the Advocate-General, Standing Counsel, Government Solicitor, or other officer generally or specially empowered by the Local Government in that behalf, no person, whether counsel or attorney, can claim the right to conduct the prosecution of any criminal case without the permission of the Presidency Magistrate.